

**IN THE INCOME TAX APPELLATE TRIBUNAL  
KOLKATA 'A' BENCH, KOLKATA  
(Virtual Court)**

**(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Aby T. Varkey, Judicial Member)**

**I.T.A. No. 2426/Kol/2018  
Assessment Year: 2015-16**

**Rahul Surana.....Appellant**  
**[PAN: ASEPS 2937 C]**

**Vs.**

**ACIT, Circle-3(3), Kolkata.....Respondent**

**Appearances by:**

*None appeared on behalf of the Assessee.*

*Sh. Jayanta Khanra, JCIT, appeared on behalf of the Revenue.*

Date of concluding the hearing : March 12<sup>th</sup>, 2021

Date of pronouncing the order : March 24<sup>th</sup>, 2021

**ORDER**

**Per Bench:**

The assessee seeks permission of this Bench to withdraw his appeal in ITA No. 2426/Kol/2018 as he has availed the scheme under “Vivad Se Vishwas Act, 2020” vide his application dated 02.03.2021. The assessee states that he has been granted certificate by the designated authority in Form No.-3 under the provisions of “Vivad Se Vishwas Act, 2020”.

2. We accept this application of the assessee and dismiss this appeal as withdrawn.

***Kolkata, the 24<sup>th</sup> March, 2021.***

Sd/-  
[Aby T. Varkey]  
Judicial Member

Sd/-  
[J. Sudhakar Reddy]  
Accountant Member

Dated: 24.03.2021

*Bidhan (P.S.)*

*Copy of the order forwarded to:*

1. **Rahul Surana, C/o Subash Agarwal & Associates, Advocates Siddha Gibson, 1, Gibson Lane, Suite 213, 2<sup>nd</sup> Floor, Kolkata-700 069.**
2. **ACIT, Circle-3(3), Kolkata.**
3. CIT(A)-21, Kolkata. (sent through mail)
4. CIT-
5. CIT(DR), Kolkata Benches, Kolkata. (sent through mail)

True copy

By order

Assistant Registrar  
ITAT, Kolkata Benches